

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-BA-66-2020**

Vijay Sarkar ... Applicant

Versus

State of Goa ... Respondents

Shri Abhay Gupta, Advocate for the Applicant.

Shri Pravin Faldessai, Additional Public Prosecutor for the Respondents.

**Coram:- DAMA SESHADRI NAIDU, J.****Date:- 6 NOVEMBER 2020****P.C. :**

The learned Additional Public Prosecutor seeks time and wants the matter posted after vacation, to enable the prosecution to file the reply.

2. About the prospects of the applicant getting arrested the learned Additional Public Prosecutor submits that the alleged offence was in January and his application for anticipatory bail before the trial Court was dismissed in February. To this day, the police have not arrested him. It is likely that they did not require his arrest as part of the investigation.

3. Under these circumstances, let the matter stand over on 01.12.2020.

4. Till the next date of hearing there shall be no arrest.

**DAMA SESHADRI NAIDU, J.**

NH